

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1900
ANSWERED ON:04.12.2014
STALLED PROJECTS
Sundaram Shri P.R.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of stalled road projects in the country due to lack of forest/wildlife/environmental clearances and their total value;
- (b) the reasons for the delay in grant of environmental clearances by the Ministry of Environment and Forests;
- (c) the number and names of major national highway projects stalled due to inordinate delays in land acquisition during the last three years, State-wise;
- (d) if so, the steps taken by the Government in this regard; and
- (e) the amount of investment involved in these road and highways projects?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON. RADHAKRISHNAN)

(a) & (b) There are two projects, viz., Kota-Jhalawar and Belgaon- Karnataka/Goa border, of estimated cost of Rs.889 crores which could not be commenced as the forest/ wild life clearances could not be procured. The list of other projects where only small portions are affected due to pending forest / wild life clearance along with reasons for delay is enclosed as Annexure-I

(c) to (e) The list of projects which could not be commenced due to land acquisition issues, along with the estimated costs is enclosed as Annexure-II. NHAI has taken up the issue of delays in land acquisition with the higher authorities of the State Governments for expediting the land acquisition issue. Regular meetings have been held at higher levels for speeding up the acquisition of land. The measures taken up are as follows;

- i) High powered Committees set up by State Governments with Chief Secretary as nodal officer for NHDP projects.
- ii) Regional CGM (RO) to be Member Secretary of High Powered Committee
- iii) Regional offices headed by CGM(Tech) set up for effective monitoring of implementation of projects have been set up.
- iv) Adequate powers have been delegated to CGMs Regional Offices in land acquisition (compensation upto Rs. 25 crores in single case).
- v) Special Land Acquisition Units set up in some States.
- vi) Signing of State Support Agreement.
- vii) Providing additional manpower and physical resources to competent authorities appointed for land acquisition work.